

HARYANA VIDHAN SABHA

10th SESSION

BULLETIN NO. 3

Wednesday, the 10th August, 2022

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 10th August, 2022 from 11.00 A.M. to 6.23 P.M.)

I. QUESTIONS

(a) Starred:

| Total No. on the order paper | Answered | Not put | Postponed | No. of Supplementaries |
|-------------------------------------|-----------------|----------------|------------------|-------------------------------|
| 20 | 11 | - | - | 20 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 35

II. WELCOME TO THE COUNCILLORS OF MUNICIPAL COMMITTEE, RATIA / MUNICIPAL CORPORATION PANCHKULA.

During the Question Hour, the Speaker on behalf of the House, welcomed Shri Vijay Kumar, Shri Ramesh Kumar, Shri Dheeraj Kumar, Shri Gaurav Sharma, Shri Gurpreet Singh, Shri Ajmer Singh, Shri Ajay Gupta, Shri Karnail Singh & Shri Joginder Kumar, newly elected Councillors of Municipal Committee, Ratia & Shri Narender Pal Singh, Councillor of Municipal Corporation, Panchkula, who were sitting in the VIP's Gallery to witness the proceedings of the House.

III. REGARDING ABSENCE OF MEMBERS

The Speaker informed the House –

(a) that he has received an intimation through an Email from Shri Parmod Kumar Vij, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10th August, 2022, due to family function.

(b) that he has received an intimation through an Email from Shri Balraj Kundu, M.L.A., in which he has expressed his inability

to attend the Haryana Vidhan Sabha Session today i.e. 10th August, 2022, due to domestic affairs and personal reasons.

(c) that he has received an intimation through an Email from Shri Pardeep Chaudhary, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session today i.e. 10th August, 2022, due to his personal reasons.

IV. INTIMATION REGARDING “HAR GHAR TIRANGA”.

The Speaker informed the House that he will hoist the National Flag at M.L.As. Hostel, Sector-3, Chandigarh on 13th August, 2022 at 10.00 A.M. He further invited all the Members of the Haryana Legislative Assembly for the purpose.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried unanimously.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Dr. Bishan Lal, Members from the Indian National Congress Party urged the Speaker to extend the sittings of the House so that more Members can get ample opportunity to speak on the various issues of their respective constituencies.

The Parliamentary Affairs Minister also spoke and clarified the position in this regard.

The motion was put and carried unanimously.

VII. INTIMATION REGARDING THE NAMES OF THE MEMBERS FOR PARTICIPATING IN THE ZERO/INTERRUPTION HOUR.

The Speaker informed the House that today i.e. 10th August, 2022, 20 names were taken out after the draw for participating in the Zero/ Interruption Hour and their names are S/Shri Varun Chaudhary, Smt. Shakuntla Khattak, Bharat Bhushan Batra, Vinod Bhayana, Smt. Geeta

Bhukkal, Jagbir Singh Malik, Aftab Ahmed, Abhay Singh Chautala, Balbir Singh, Rajesh Nagar, Jogi Ram Sihag, Ram Kumar Gautam, Mohd. Ilyas, Leela Ram, Sheeshpal Singh, Amarjeet Dhanda, Ram Karan, Rao Dan Singh, Lakshman Napa and Laxman Singh Yadav.

VIII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.

During the Zero Hour, the Speaker allowed the Members to raise various matters/demands of their respective constituencies. Thereafter, S/Shri Varun Chaudhary, Smt. Shakuntla Khattak, Bharat Bhushan Batra, Vinod Bhayana, Smt. Geeta Bhukkal, Jagbir Singh Malik, Aftab Ahmed, Abhay Singh Chautala, Balbir Singh, Rajesh Nagar, Jogi Ram Sihag, Ram Kumar Gautam, Mohd. Ilyas, Leela Ram, Sheeshpal Singh, Amarjeet Dhanda, Ram Karan, Rao Dan Singh, Lakshman Nappa, Laxman Singh Yadav, Rakesh Daultabad & Dharam Singh Chhoker M.L.As. raised various matters/ demands of their respective Constituencies.

IX. WALK OUT.

During the Zero Hour Dr. Bishan Lal, a Member from the Indian National Congress Party staged a walk out as a protest against not getting the opportunity to speak during the Session.

X. ADJOURNMENT OF THE SITTING.

The Deputy Speaker announced that the House is adjourned for 1 hour for Lunch Break.

(The House then adjourned at 1.24 P.M. for 1 hour and re-assembled at 2.24 P.M.)

XI. RESUMPTION OF ZERO HOUR.

During the Zero Hour, the Speaker again allowed the Members to raise various matters/ demands of their respective Constituencies. Thereafter, S/Shri Dura Ram, Smt. Shally, Jagdish Nayar, Somvir, Nayan Pal Rawat, Smt. Renu Bala, Bishan Lal Saini, Aseem Goel, Narender Gupta, Parveen Dagar, Mahipal Dhanda, Ishwar Singh, Satya Parkash, Induraj, Bishamber Singh, Deepak Mangla, Ram Niwas, Ram Kumar Kashyap & Ghan Shyam Saraf M.L.As. raised various matters/ demands of their respective Constituencies.

XII. WELCOME TO THE FORMER, MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

During the Zero Hour, the Speaker on behalf of the House, welcomed Shri Rajdeep Phaugat, former Member of Haryana Legislative Assembly who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XIII. CALLING ATTENTION MOTION AND STATEMENT THEREON.

(i) Regarding the drug menace in the State.

The Speaker informed the House that he had received a Calling Attention Motion No. 15 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding the drug menace in the State and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 25 given notices of by Shri Amit Sihag and 3 other M.L.As. (Shri Shishpal Singh, Shri Mewa Singh & Smt. Geeta Bhukkal) on the similar subject, which has been clubbed with Calling Attention Motion No. 15, hence, Shri Amit Sihag and 2 other Members can ask their supplementaries at the time of discussion.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 41 given notice of by Shri Neeraj Sharma on the similar subject, which has been clubbed with Calling Attention Motion No. 15, hence, he can also ask his supplementary at the time of discussion.

He further asked Shri Abhay Singh Chautala, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Home Minister then made a statement.

XIV. WELCOME TO THE FORMER, MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

During the discussion on the Calling Attention Motion No. 15, the Speaker on the behalf of the House welcomed to Shri Naresh Sharma, former Member of Haryana Legislative Assembly who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XV. RESUMPTION OF CALLING ATTENTION MOTION

(ii) Regarding problem of water logging and consolidation of Land in the State.

The Speaker informed the House that he had received a Calling Attention Motion No. 35 given notice of by Smt. Kiran Choudhry, M.L.A. regarding problem of water logging and consolidation of Land in the State and the same has been admitted.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry then read out her notice.

The Deputy Chief Minister then made a statement.

XVI. PRESENTATION OF REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS.

(i) The Chairperson (Shri Varun Chaudhary) of the Committee on Public Accounts presented the Eighty Third Report of the Committee on Public Accounts for the year 2022-2023 on Reports of the Comptroller and Auditor General of India on Compliance Audit of Social, General and Economics Sectors and State Finances for the year ended 31st March, 2020.

(ii) The Chairperson (Shri Varun Chaudhary) of the Committee on Public Accounts presented the Eighty Fourth Report of the Committee on Public Accounts for the year 2022-2023 on Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31st March, 2018.

XVII. CONGRATULATIONS/APPRECIATION GIVEN BY THE CHIEF MINISTER.

The Chief Minister appreciated all the Members of the House for taking interest in E-Vidhan System.

He further informed the House that after making necessary amendments in Rules, the timings of the Sitting of the House has been enhanced from 4 hrs. to 6 hrs., which proved a good experience.

He also praised of the food facility which has been started for the Members of this House on prescribed subsidized rates on the pattern of Parliament.

He also congratulated the winners of Commonwealth Games, 2022 and announced in the House that the winners will be honoured on 16th August, 2022 at 5.00 P.M. in Gurugram.

He further congratulated to all for the Raksha Bandhan festival.

He also appealed to all the Members of House that we should perform our moral duty for the celebration of “Amrit Mahotsav of Independence”.

XVIII. BRIEF STATEMENT MADE BY THE CHIEF MINISTER.

The Chief Minister made a brief statement in regard to various matters/issues raised by the Hon’ble Members in Zero/Intrruption Hour during the Session from 08.08.2022 to 10.08.2022.

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE.

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 8 on the Table of the House.

XX. LEGISLATIVE BUSINESS

(i) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Goods and Services Tax (Amendment) Bill, 2022.

At 5.44 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 19 were put together and carried.

Schedule 4 and 5 were put together and carried.

Sub Clause 1 of Clause 1, the Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

2. The Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill, 2022.

At 5.47 P.M., the Agriculture and Farmers Welfare Minister moved-

That the Haryana Water Resources (Conservation, Regulation and Management) Authority (Second Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members of the Indian National Congress Party spoke for 1 minute respectively.

The Chief Minister by way of reply spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2 was put and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers Welfare Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

3. The Haryana Municipal Corporation (Amendment) Bill, 2022.

At 5.54 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 2 minutes.

The Urban Local Bodies Minister, by way of reply, spoke for 3 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

Shri Jagbir Singh Malik, a Member from the Indian National Congress Party spoke for 2 minutes.

The Deputy Chief Minister also spoke for 2 minutes.

The Urban Local Bodies Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried.

XXI. MATTER IN REGARD TO CHHUCHAKWAS BYE PASS.

During the Legislative Business, Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, raised the matter regarding the Chhuchakwas Bye Pass and asked the clarification from the Deputy Chief Minister.

The Deputy Chief Minister clarified the position in this regard.

XXII. RESUMPTION OF THE LEGISLATIVE BUSINESS.

4. The Haryana Municipal (Amendment) Bill, 2022.

At 6.08 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

(ii) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)

The Haryana Police (Amendment) Bill, 2022.

At 6.11 P.M., the Home Minister introduced the Haryana Police (Amendment) Bill, 2022 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik, Shri Varun Chaudhary and Shri Aftab Ahmed, Members from the Indian National Congress Party spoke for 2, 3 minutes and for a while respectively

The Deputy Chief Minister, spoke for 1 minute.

The Chief Minister also spoke for 3 minutes.

The Home Minister, by way of reply spoke for 1 minute.

On a suggestion made by some Members of the Indian National Congress Party and agreed by the Chief Minister and the Deputy Chief Minister, the Home Minister with the permission of the Speaker, moved-

“The Haryana Police (Amendment) Bill, 2022 may be referred to the Select Committee for consideration”.

He also moved-

That this House authorizes the Speaker, Haryana Vidhan Sabha to constitute the Select Committee keeping in view the proportionate strength of various parties in the House.

The motion was put and carried unanimously.

XXIII.WELCOME TO THE FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

During the Legislative Business, the Speaker on behalf of the House, welcomed Shri Phool Singh Kheri, former Member of the Haryana Legislative Assembly, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XXIV.WELCOME TO THE MEMBERS WHO WERE BORN BEFORE THE INDEPENDENCE OF THE INDIA.

The Deputy Chief Minister suggested that on the occasion of 'Amrit Mahotsav of Independence' the House should welcome the three Members namely Dr. Raghuvir Singh Kadian, Shri Ram Kumar Gautam & Shri Ranjeet Singh Chautala, Power Minister, who were born before India got its freedom.

The Speaker, on behalf of the House then welcomed the above named Members. He further wished longevity for the above said Members.

The Deputy Speaker occupied the Chair from 12.28 P.M. to till the adjournment of the sitting for lunch break.

The Sabha then adjourned sine die.

CHANDIGARH
the 10th August, 2022.

SECRETARY.

